

January, 1992 while travelling from Srinagar to Baramula and of Riyaz Ahmed in Sopore on the 28th January, 1992 ;

(b) if so, the details thereof ; and

(c) the steps taken in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB) : (a) to (c) The Government of Jammu and Kashmir have intimated as follows :

(i) The security force reported that their patrolling party was fired upon by terrorists at Sopore on 27th January, 1992, which was returned by them and that Shri Riyaz Ahmed Kunjwal died on the spot and one AK Rifle was recovered from his possession.

In an F.I.R. filed the same day the father of the deceased alleged that his son was killed due to indiscriminate firing resorted by the security force personnel.

A joint enquiry has been entrusted to senior police officers. In addition District Magistrate, Baramula has ordered a magisterial inquiry into this incident.

(ii) Terrorists were reported to have fired at security force vehicles near Palhallan area of District Baramulla on 30-01-92 from around a Maruti Car which was following and in the return fire the occupants of the car including a couple and two children were unfortunately killed. The security force has set up a Court of Inquiry to enquire into the circumstances of this occurrence.

Criminal charges against Delhi Police Personnel

3608. SHRI V. NARAYANA-SAMY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that more than 650 police personnel who have been charged with criminal cases are still working in Delhi Police ; and

(b) if so, what are the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB) : (a) and (b) The Delhi Police have reported that 648 police personnel are being proceeded against in 617 criminal cases. Out of these 648 police personnel, 260 are under suspension in heinous crimes. Of the 617 criminal cases, 534 are under trial and 83 cases are under investigation. Action will be taken against the officials in the light of the court verdict.

विदेशी शक्तियों द्वारा आतंकवादी गति-
विधियों को शह दिया जाना

3609. श्री शंकर दयाल सिंह : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि देश के विभिन्न भागों में आतंकवादी गतिविधियां बढ़ती जा रही हैं और उन्हें कुछ विदेशी शक्तियां शह दे रही हैं ;

(ख) यदि हां, तो इस संबंध में सरकार की क्या प्रतिक्रिया है ;

(ग) क्या सरकार ने उन देशों को किसी प्रकार का विशेष पत्र भेजा है ; प्रौर

(घ) यदि हां, तो उन देशों के क्या नाम हैं और इस संबंध में उनकी प्रतिक्रिया क्या है ?

संसदीय कार्य मंत्रालय में राज्य मंत्री और गृह मंत्रालय में राज्य मंत्री (श्री एम० एम० जेकरा) : (क) से (घ) देश के कुछ भागों में पाकिस्तान द्वारा सहायता प्राप्त तथा उसके द्वारा भड़काये गये

अपराधी तत्वों द्वारा पैदा की गई स्थिति के बारे में सरकार को पूरी जानकारी है। सरकार ने अनेक मौकों पर तथा विभिन्न स्तरों पर पाकिस्तान से अनुरोध किया है कि वह भारत के विरुद्ध आतंकवादी गतिविधियों की सहायता तथा प्रोत्साहन देना बन्द कर दे। तथापि, पाकिस्तान लगातार यह दावा करता आ रहा है कि वह भारत के विरुद्ध आतंकवाद को प्रोत्साहित नहीं कर रहा है, परन्तु इस बात के पर्याप्त प्रमाण हैं कि पाकिस्तान आतंकवाद को लगातार प्रोत्साहन दे रहा है।

Applications for freedom fighters pension from Andhra Pradesh

3610. DR. YELAMANCHILI SIVAJI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number and details of applications received from Andhra Pradesh for pension to Freedom fighters which are pending ; and

(b) what steps are being taken to settle these applications without further delay ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB) : (a) and (b) All applications under the "Swatantrata Sainik Saman Pension Scheme, 1980", received within the prescribed date i.e. 31.3.1982 have been considered. However, applications received after the prescribed date i.e. delayed applications are also being considered if accompanied by documentary evidences from official records. Rejected cases are also being reviewed in case the applicants furnish additional evidence. This is a continuous process.

Killing of MCD Engineer in Delhi

3611. SHRI SURESH KALMADI : Will the Minister of

HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Zonal Engineer of the Municipal Corporation of Delhi was killed, while engaged in work relating to removal of illegal construction in Delhi on 10th March, 1992 ;

(b) if so, what steps are proposed to be taken to obviate the recurrence thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB) : (a) Yes, Sir.

(b) In order to obviate the recurrence of such incidents, MCD proposes to undertake demolition operations in future with the assistance of more police and municipal staff.

Rape of minor girls in Haryana

3612. SMT. KAILASHPATI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that honour of minor girls in District Hissar of Haryana is not safe on account of tacit support of police to the culprits ;

(b) whether Government propose to intervene to restore all the minor girls who are being put in captivity by the kidnappers inspite of the fact that the S.P. and his subordinate police are well aware of the culprits whose names are mentioned in FIR under P.S. Narnond in Disstt. Hissar (Haryana) ; and

(c) whether Government would restore the victims girls to their parents within 15 days and take proper action against the offenders ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE